

(b) whether such Committee/Board are renewed on completion of terms; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir. Each Oil Selection Board consists of a Chairman who is a retired High Court Judge and two prominent persons as Members, one of them belonging to SC/ST/Other weaker Sectors of the society. Tenure of Chairman and Members is for a period not exceeding two years.

(b) Tenure of the Chairman and the Members of a Board can be terminated on or before completion of its normal tenure of two years and can also be renewed.

(c) On 1.1.1993, 18 Statewise/Regionwise OSBs were created. At present, OSBs of Rajasthan, Orissa, Himachal Pradesh and Jammu & Kashmir are not functional. Tenure of Chairmen/Members of the remaining 14 OSBs has been renewed/terminated on or before completion of two years.

LTTE Detenues

3935. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government of Tamil Nadu has requested the Union Government for additional powers under the foreigners Act after the incident of escape of LTTE detenues;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Yes, Sir.

(b) and (c) The matter is under examination.

1984 Riots

3936. SHRIMATI SAROJ DUBEY :

SHRIMATI GIRIJA DEVI :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number and names of Congress leaders given security cover in Delhi after 1984 riots;

(b) the number of terrorist attacks made on political leaders in and around Delhi after 1984;

(c) whether it is a fact the terrorist menace in Punjab has been drastically eliminated and near normalcy has been restored in Punjab; and

(d) the justification of providing security cover to these leaders and whether the Government propose to gradually reduce and withdraw security cover from some of these

leaders with a view to save Government expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) 89 Congress leaders have been provided security cover in Delhi after 1984 riots excluding Ministers. It is not desirable to give the names of protected persons in the interest of their security.

(b) In Delhi, three attacks were made by the terrorists after 1984.

(c) Yes, Sir.

(d) Need for security and scale of security arrangements are reviewed periodically. This is a continuing exercise. The security arrangements are modified/withdrawn from time to time.

[Translation]

Citizenship

3937. SHRIMATI SHEELA GAUTAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of such foreign refugees have come from abroad to our country and are receiving sustenance from United Nation Refugee High Commission;

(b) the names of the countries from where such refugees have come, alongwith number of such refugees year-wise;

(c) the number of such refugees as have sought citizenship of the country and are living in this country;

(d) whether the Union Government had varified the antecedents of the refugees who have sought the citizenship; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) and (b) UNHCR has informed that there are 5225 families (21,164 persons) as refugees in India under the UNHCR's mandate as on 30.11.1995. Out of them 4624 families (20,152 persons) are Afghan nationals and 601 families (1,012 persons) are of other nationalities.

(c) to (e) No special provision exists in the Citizenship Act, 1955 for grant of Indian Citizenship to persons holding refugee status. Indian Citizenship is granted in accordance with the provisions of the Indian Citizenship Act, 1955.

[English]

Allegations for Unfair Practice in Oil Sector

3938. SHRI BOLLA BULLI RAMAIAH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a Rs. 261 crore contract has been

awarded by ONGC to Public Sector Mazagon Dock Ltd. on 'nomination basis' without international competitive bidding and evaluating tenders;

(b) if so, the details thereof; and

(c) the reasons for not inviting international tender?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) Indian PSUs MDL, HSL and BSCL have been requesting ONGC to award the well platforms on nomination basis since their yards were lying idle. Based on the past performance of the PSUs and time availability, the proposal for award of HX-HY well platforms to MDL on nomination basis is under consideration of the ONGC Board. However, no decision on the award of contract has been taken.

[Translation]

Uttarakhand

3939. SHRI MANABENDRA SHAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of agitators against whom cases have been registered for prosecuting under the various laws during on going agitation for the constitution of separate State in hilly area "Uttaranchal" of Uttar Pradesh;

(b) whether the Government are withdrawing the cases filed against the above agitators;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Local Resource Mobilisation

3940. PROF. PREM DHUMAL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Planning Commission had accepted the arrears of royalty amount on hydro electric projects as local resource mobilisation for annual plan of Himachal Pradesh for 1994-95 and 1995-96;

(b) if so, whether the arrears of royalty amount has been given to Himachal Pradesh by the concerned States; and

(c) if not, the manner in which the Planning Commission is expected the State Government to achieve the targets?

THE MINISTER OF STATE OF THE MINISTRY OF

PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) No, Sir. The issue of payment of arrears receivable from the Government of Punjab and Haryana as royalty on Hydro Electric Projects in the State is under the purview of Ministry of Power and not the Planning Commission.

(b) and (c) Does not arise.

Riots of 1984

3941. SHRI BASUDEB ACHARIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government had enquired into the conduct of Delhi Police during 1984 Delhi riots; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The Central Government had set up the Justice Ranganath Mishra Commission to inquire into the allegations of organised violence in Delhi in 1984 following the assassination of the then Prime Minister, Smt. Indira Gandhi. Based on the recommendations of this Commission, two separate Committees were set up; one to enquire into delinquencies and conduct of officials of the Delhi Police and the other to enquire into grave offences committed during the riots.

The first Committee, known as the Kapur-Mittal Committee, submitted recommendations for action against 72 police officials. Out of these, 16 officials have since retired/died; 3 officials were censured; of the remaining 53 officials, 20 were exonerated and cases against 2 officials were withdrawn. Departmental enquiry against 17 officials are at various stages of completion. Against the remaining 14 officials, departmental proceedings have been stayed under the orders of the courts/Central Administrative Tribunal.

On the basis of recommendations of the second Committee, known as the Jain-Aggarwal Committee, the Government of National Capital Territory of Delhi identified 91 delinquent police officials. Out of these, 29 police officials had retired/expired before receipt of the recommendations of the Committee. Cases of 9 police officials, also indicated by the Kapur-Mittal Committee report have been combined for disciplinary action. Of the remaining 53 officials, 33 police officials have been exonerated, 9 police officials have been punished and departmental proceedings against 11 police officials are at various stages of progress.

Religious Rights of Muslims

3942. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are taking all necessary steps to protect the religious rights of the muslims and their places of worships; and